GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2347 ANSWERED ON:06.08.2003 NATIONAL COMMISSION FOR WOMEN BIR SING MAHATO;RATNA SINGH

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the functions and responsibilities of the National Commission for Women;

(b) the cases of the atrocities on the women and children living abroad highlighted by the Commission during the last three years and the names of the States to which these women and children belong to and the details thereof, State-wise;

(c) the details of the action taken in this regard;

(d) the year-wise total funds spent on the National Commission for Women during the last three years; and

(e) the funds allocated and utilised by the Commission during the last three years?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI JASKAUR MEENA)

(a) The objectives of National Commission for Women(NCW) are given in section 10(1) of the National Commission for Women Act, 1990, extracts of which are annexed.

(b) NCW has informed that the cases of atrocities on women and children living abroad are not registered in the Commission separately.

(c) Does not arise.

(d)&(e) The grants released to the NCW during the years 2000-2001, 2001-2002 and 2002-2003 and the funds utilised by the Commission are as follows:

Year	Grants	released	Funds	utilized	by	NCW#

2000-2001	350.00	348.53
2001-2002	417.00	443.24
2002-2003	370.00	344.07

includes unspent balances from the grants released during the previous years.

Annexure

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No.2347 for 6.8.2003 by Shri Bir Singh Mahato and Smt Rajkumari Ratna Singh regarding National Commission for Women.

Extracts of section 10(1) of National Commission for Women Act, 1990 on functions of National Commission for Women

Function of the Commission.-(1)The Commission shall perform all or any of the following functions, namely:-

(a) investigate and examine all matters relating to the safeguards provided for women under the Constitution and other laws;

(b) present to the Central Government, annually and at such other times as the Commission may deem fit, reports upon the working of those safeguards;

(c) make in such reports recommendations for the effective implementation of those safeguards for improving the conditions of women by the Union or any State;

(d) review, from time to time, the existing provisions of the Constitution and other laws affecting women and recommend amendments thereto so as to suggest remedial legislative measures to meet any lacunae, inadequacies or shortcomings in such legislations;

(e) take up the cases of violation of the provisions of the Constitution and of other laws relating to women with the appropriate authorities;

(f) look into complaints and take suo moto notice of matters relating to -

(i) deprivation of women's rights;

(ii) non-implementation of laws enacted to provide protection to women and also to achieve the objective of equality and development;

(iii) non-compliance of policy decisions, guidelines or instructions aimed at mitigating hardships and ensuring welfare and providing relief to women, and take up the issues arising out of such matters with appropriate authorities;

(g) call for special studies or investigations into specific problems or situations arising out of discrimination and atrocities against women and identify the constraints so as to recommend strategies for their removal;

(h) undertake promotional and educational research so as to suggest ways of ensuring due representation of women in all spheres and identify factors responsible for impending their advancement, such as, lack of access to housing and basic services, inadequate support services and technologies for reducing drudgery and occupational health hazards and for increasing their productivity;

(i) participate and advise on the planning process of socio-economic development of women;

(j) evaluate the progress of the development of women under the Union and any State;

(k) inspect or cause to be inspected a jail, remand home, women's institution or other place of custody where women are kept as prisoners or otherwise, and take up with the concerned authorities for remedial action, if found necessary;

(I) fund litigation involving issues affecting a large body of women;

(m) make periodical reports to the Government on any matter pertaining to women and in particular various difficulties under which women toil;

(n) any other matter which may be referred to it by the Central Government.